

1	2	3	4	5	6	7	8
Manipur	0	0	1	0	0	0	1
Meghalaya	2	0	1	0	0	105	108
Mizoram	0	0	0	0	0	9	9
Nagaland	0	0	0	0	0	44	44
Odisha	22	3	2	3	0	5383	5413
Puducherry	6	0	1	8	0	653	668
Punjab	54	17	15	41	2	6240	6369
Rajasthan	43	222	280	14	0	11466	12025
Tamil Nadu	662	135	92	44	0	36015	36948
Telangana	355	174	46	11	3	31921	32510
Tripura	0	0	0	0	0	46	46
Uttar Pradesh	173	97	93	10	0	16600	16973
Uttarakhand	6	6	4	0	0	1457	1473
West Bengal	2221	1284	797	30	0	20125	24457
GRAND TOTAL	10232	5198	3901	501	10	422149	441991

#### **Study on CSR rules**

†936. DR. KIRODI LAL MEENA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government conducted any study regarding the impact of implementation of the Rules related to Corporate Social Responsibility;

(b) if so, the details thereof and the main results thereof;

(c) if not, whether Government would contemplate to undertake such a study;

(d) whether Government has got information of such cases wherein companies have not complied with the provisions of the Corporate Social Responsibility Rules, if so, the details thereof; and

†Original notice of the question was received in Hindi.

(e) the measures being contemplated upon by Government to ensure compliance of the Corporate Social Responsibility Rules by the companies?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): (a) to (c) On the basis of recommendation made by the Parliamentary Standing Committee on Corporate Governance, this Ministry has initiated a process of detailed Study and Survey on Corporate Social Responsibility (CSR) expenditure by 100 companies (on sample basis) in tribal and backward districts through Indian Institute of Corporate Affairs (IICA).

(d) and (e) Whenever, violation of CSR provisions is reported, the Registrar of Companies initiates action against such non-compliant companies after due examination of records. For the FY 2014-15, prosecution against 313 companies were sanctioned out of which 33 companies have filed application for compounding. In addition to this, Ministry has established Centralized Scrutiny and Prosecution Mechanism (CSPM) in April, 2018 for the financial year 2015-16 onwards on pilot basis for enforcement of CSR provisions. Based on scrutiny, preliminary notices have been issued to 5,382 companies for financial year 2015-16.

### **Graduate Programme in Insolvency**

937. SHRIMATI WANSUK SYIEM: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Insolvency and Bankruptcy Board of India (IBBI) has conceptualised a graduate programme in Insolvency, the first of its kind in the world to groom world-class insolvency professionals similar to Chartered Accountants, Cost Accountants and Company Secretaries to extricate about ₹ 10 lakh crore loans from soured loans;

(b) whether the course will be modelled on the IIM and IIT graduation courses over 8 semesters (segments) including on-campus class-room training, offering domestic and international scholarship; and

(c) whether the insolvency regulatory has identified an institution through which the course will be outsourced?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): (a) to (c) Insolvency and Bankruptcy Board of India (IBBI) has taken steps to develop Graduate Insolvency Programme (GIP). GIP is proposed to be